

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IN THE CHAMBERS OF HON'BLE MR. JUSTICE R.V. RAVEENDRAN

ARBITRATION PETITION NO.4 OF 2006

M/S.GROUPE CHIMIQUE TUNISIEN SA

Petitioner(s)

VERSUS

M/S.SOUTHERN PETROCHEMICALS IND.COR.LTD.

Respondent(s)

(With Office report)

For Petitioner(s)

Mr. Sanjeev Sachdeva, Adv.

Mr. Preet Pal Singh, Adv.

For Respondent(s) Mr. A.R.L. Sundaresan, Adv.

Mr. K.K. Mani, Adv.

O R D E R

Learned counsel for the Respondent seeks time till 18th May, 2006 to file counter affidavit.

List the matter on 22nd May, 2006 at 1.30 P.M.

As the proceedings relate to appointment of an Arbitrator, no further

adjournment will be granted for filing objections and the parties shall be ready to make

their submissions on the next date of hearing. Rejoinder affidavit, if any, be filed by that

date.

.....J.

(R.V. Raveendran)

New Delhi;

May 02, 2006.